

78

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.923/99

dt.21-6-99

K. Tirupathamma

: Applicant

Vs.

1. Sr. Supdt. of Post Offices
Prakasam Division, Ongole

2. Post Master General
Vijayawada Region
Vijayawada, Krishna Dist.

3. Chief Postmaster General
Andhra Pradesh Circle
Hyderabad

4. Asstt. Supdt. of Post Offices
Kandukuru Sub Division
Kandukuru

: Respondents

Counsel for the applicant

: K. Venkateswara Rao
Advocate

Counsel for the respondents

: B.N. Sharma
Sr. CGSC

Coram

Hon. Mr. Justice D.H. Nasir, Vice Chairman

Hon. Mr. H. Rajendra Prasad, Member(Admn.)

Q/11

Order

Oral order (per Hon. Mr. H. Rajendra Prasad, Member (Admn.))

Heard Mr. T.V.V.S. Murthy for Mr. K. Venkateswara Rao on behalf of the Applicant and Mr. B. Narsimha Sharma for the Respondents.

1. The applicant is the widow of a former EDMC who passed away in December 1998. She is an aspirant for the post of EDMC in the vacancy caused by the demise of her husband.
2. There are no legal points involved in this case nor are the relevant rules vague or unclear. Her case needs only to be examined in the framework of rules, circulars and instructions issued by the Department in the matters of compassionate appointments ~~in~~ to the wards/dependents/members of the family of the deceased employees.
3. Respondent No.1 is accordingly directed to have her case initiated with necessary data, compiled properly, for compassionate appointment, and forward the same to Respondent No.2. This may be done within 45 days. Respondent No.2 may have the case scrutinised and forwarded to Respondent No.3 within 15 days of the receipt of the case in his office. Respondent No.3 shall have the case examined, in the light of the relevant rules/instructions/circulars on the subject, within three months thereafter. It is hardly necessary to record our considered view that utmost sympathy needs to be extended to her claim subject to requirement of rules and such relaxation as may be called for or deserved may be granted, with a view to conferring on her the benefit of favourable consideration for such post as she may be found eligible and suitable.
4. Thus the OA is disposed of . No costs.

 (H. Rajendra Prasad)
 Member (Admn.)

 (D.H. Nasir)
 Vice Chairman

sk

Dated: 21 June, 99
 Dictated in open Court

Amulya

COPY TO:-

1. HONMJ
2. HHRP M(A)
3. HBSJP M(J)
4. D.R. (A)
5. SPARE

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NAGIR
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR :
MEMBER (J)

ORDER: 21-6-99

ORDER / JUDGEMENT

MA./RA./CP No.

in
DA. No. 923/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

O.A. CLOSED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED / REJECTED.

NO ORDER AS TO COSTS.

SRR

केन्द्रीय दृष्टान्तिक अधिकार
Central Administrative Tribunal
ग्रन्त / DESPATCH

25 JUN 1999

हैदराबाद न्यायपीट
HYDERABAD BENCH